



2025:DHC:7381-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **FAO (COMM) 79/2024 & CM APPL. 25347/2024**
MADHURI REFINERS PVT. LTD. & ANR.Appellants
Through: Mr. K.G. Bansal, Adv.

versus

OMSHREE AGRO TECH PRIVATE
LIMITED & ANR.Respondents
Through: Mr. N.K Kantawala and Mr.
A.M Nair, Advs.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)
26.08.2025

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C.HARI SHANKAR, J.

1. Mr. K.G. Bansal, learned Counsel for the appellants submits that the present appeal has been instituted against an interlocutory order passed by the learned Commercial Court and that the trial is complete and the suit itself is ripe for final hearing.

2. He, therefore, prays for permission to withdraw this appeal with the clarification that the learned Commercial Court would not be influenced by the impugned order or any observations or findings contained therein while deciding the suit and reserving liberty with the appellants to seek legal remedies, in case the appellants remain aggrieved by the decision in the suit.



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3. With the clarification and reserving liberty as aforesaid, the appeal is permitted to be disposed of as withdrawn.

C. HARI SHANKAR, J

OM PRAKASH SHUKLA, J

AUGUST 26, 2025/gunn